

MR. CHAIRMAN: I think there is a valid question.

SHRI BHUPESH GUPTA: It was necessary. He interrupts because he has nothing else to do. Good, interrupt. Now, the position is this. Was it not necessary, in the first instance, to hold an immediate investigation, ask the newspaper editors for the source of the information if they would give it and on the basis of that do something or at least do announce on the eve of the strike that according to the knowledge of the Government it was all false and set the matter at rest? Therefore, I would request that in future the Government should be a little more fair in such matters. Political opponents should not be berated in this manner and sought to be maligned in this manner and the Government should not act in this manner when things go on peacefully. The strike was peaceful. In fact, no Chinese arms had been shown. Of course, it is good you have said it. All the same it is necessary to do it.

SHRI P. S. NASKAR: I do not want to give any reply to the hon Member, Mr. Bhupesh Gupta, but I want to give a little more information as a supplementary that since the 10th March, 1966 certain raids were carried out by the West Bengal Government in West Bengal and certain arms have been found out. Our investigations suggest that they have not been smuggled either from China or from any other foreign country, but certain arms have been found out.

SHRI BHUPESH GUPTA: Well, I know the Congress people have illegal arms, many of you.

MR. CHAIRMAN: It is enough.

SHRI G. MURAHARI: Just now the Minister has said that certain arms have been found out. I would like to know from the Minister whether it is not a fact that Mr. P. C. Sen, the Chief Minister of West Bengal for the last one week has been inciting people to civil war, because he has been asking certain vigilance corps, or whatever it is, to take up arms and use the arms and guns which they have and he has also promised protection for them? (Interruptions) May I know whether it is not a fact that it may be that this kind of people are preparing arms in Bengal?

SHRI P. S. NASKAR: I repudiate the hon. Member.

श्री राजनारायण (उत्तर प्रदेश) : श्रीमन्, ...

MR. CHAIRMAN: I think we have had enough.

श्री राजनारायण : श्रीमन् एनफ नहीं हुआ ।

यह वहां की शांतिप्रिय मूवमेंट को बदनाम करने की बात है ।

III. REPORTED EXISTENCE OF A SPY-RING IN THE NORTHERN HILL DISTRICTS OF UTTAR PRADESH

SHRI B. K. P. SINHA (Bihar): Sir, I beg to call the attention of the Minister of Home Affairs to the reported existence of a spy-ring in the Northern Hill districts of Uttar Pradesh.

THE DEPUTY MINISTER IN THE MINISTRY OF HOME AFFAIRS (SHRI P. S. NASKAR): Sir, the Government have no information confirming reports of the existence of any spy-ring in the Northern Hill districts of Uttar Pradesh.

SHRI B. K. P. SINHA: May I know if it has been brought to the notice of the Government that an Ashram—Ashram means a place where Hindu ascetics live—known as 'Kailasananda Ashram' near Lakshman Jhoola, a very sacred place for Hindus, was searched and a powerful transmitter was found inside that Ashram and the head of the Ashram was arrested? Also, it has been reported—I hope after that report Government took care to investigate it—that a gentleman of German origin—I do not know what his nationality is—was found in the northern prohibited areas bordering on Tibet and on his person also a transmitter was found. May I know if Government have investigated these reports and, if not, why not and on what basis the reply has been given that there is no spy-ring? What is Government's conception of a spy-ring?

SHRI P. S. NASKAR: Government have no information about the existence of any spy-ring in the Northern Hill districts of U.P., as I said earlier, but it has been learnt from the State Government that two unlicensed trans-receiver sets were recovered from an Ashram near Lakshman Jhoola, Rishikesh. Since the operation of such receivers was without a licence. . .

MR. CHAIRMAN: Receivers or transmitters?

SHRI P. S. NASKAR: As far as I know, 'trans-receiver' means a form of walkie-talkie. It is a small walkie-talkie, a two-way instrument which receives and which transmits. It is called a trans-receiver. The receiver was in the custody of a person without licence and it is an offence under the Wireless Telegraphs Act. One person had been detained, but had been released later on on a personal bond. There is no suspicion of espionage.

SHRI B. K. P. SINHA: Has it been brought to the notice of the Government of India that many foreigners, of late, have developed very great affection for our old Indian Hindu culture and foreigners donning the ochre robe of Sanyasis are going to the Himalayas to practise penance and meditation? But the real purpose in most cases is espionage. May I know whether this has been brought to the notice of the Government and do Government realise the dangers posed by this sort of activity? Not only sadhus abound, but people come to watch gods in the Himalayan region, to trek in the Himalayan region. May I know if Government realise the potential dangers from such a situation?

MR. CHAIRMAN: Are you aware of the potential dangers of this?

SHRI P. S. NASKAR: We are aware of it and we have got our organisation to deal with espionage. We have our counter-espionage to detect espionage.

SHRI M. P. BHARGAVA (Uttar Pradesh): How does the hon. Minister rule out the possibility of espionage, because according to his own statement he has said that a trans-receiver was found? Trans-receiver means it transmits certain news to some other place and receives some news from some other place. Have efforts been made to find out to which places the messages were being transmitted and from which places the messages were being received?

SHRI P. S. NASKAR: It has been checked up. These two sets are of Japanese manufacture and bear the name or trade mark of Soni. I think many hon. Members know the name of Soni transmitters. The person has been interrogated

and the receivers were checked. The State Radio Officer, Lucknow, who had examined the sets, gave the information that it is a transmitter with a fractional wattage. They are called walkie-talkie sets and can only communicate two or three miles.

SHRI B. K. P. SINHA: A third question. I would like to put one more question.

MR. CHAIRMAN: Too long questions make three questions. All right, put a third.

SHRI B. K. P. SINHA: This is the last day of the Session. Now, in giving reply that there is no espionage, may I know if the hon. Minister makes a distinction between spying by individuals, on an individual basis, and spying collectively, as part of a big collective effort? Do Government make a distinction between spying by a collective body, which is a spy-ring, and spying by individuals? Is the answer that there is no spy-ring based on this differentiation?

MR. CHAIRMAN: He said that there was no espionage even in individual cases.

श्री राजनारायण (उत्तर प्रदेश) : श्रीमन्, एक सवाल छोटा सा करना चाहता हूँ ।

श्री सभापति : फरमाइए ।

श्री राजनारायण : मेरा प्रश्न यह है कि यह पहला अवसर नहीं है कि उत्तर प्रदेश की सरकार को इसकी जानकारी हुई हो—और मैं अपने बारे में बता सकता हूँ कि उत्तर प्रदेश की सरकार को मैं अवसर इसकी जानकारी कराता रहा हूँ—इसलिए आगे भी इस तरह की घटना न घटे, इसके लिए क्या केन्द्रीय सरकार ने कोई व्यवस्था की है ? श्रीमन्, दो मील, तीन मील तक वह खबर दे सकता है, ले सकता है, यह बिल्कुल गलत है । इसकी फिर जांच-पड़ताल होनी चाहिये । वह दूर तक खबर दे सकता है, दूर तक खबर ले सकता है । केवल कोशलानन्द के आश्रम में ही नहीं . . .

श्री सभापति : आप उनको जानते हैं ।

श्री राजनारायण : हम खूब जानते हैं । वहाँ हो आए है, बद्रीनाथ घूम आए हैं, मन्दिर

कमेटी की रिपोर्टें उत्तर प्रदेश विधान सभा में पेश की है जिसमें है कि तिब्बत का राजा हर साल रसूम भेजता रहा है। मेरा कहना यह है कि बद्दीनाथ जाने का मार्ग ऋषिकेश से होकर है। वहां बड़ी मात्रा में लोग जाते हैं। उसके आस-पास अनेक जगहों में इस तरह के कार्य हो रहे हैं। बहुत से विदेशी लोग आकर रहते हैं, नाच-गाना होता है। वहां पर सत्ता-धारी दल के लोगों को भी लुभाने की व्यवस्था है। इन तमाम बातों को देखते हुए, क्या सरकार ऐसी व्यवस्था करेगी जिससे इस तरह की घटना न हो जो राज्य के लिए अहितकर हो।

MR. CHAIRMAN: I think you should take note of this and enquire into this.

SHRI BHUPESH GUPTA (West Bengal): Could it be that some Congress people took it to transmit message about Shri Kadodkar and receive message about his well-being? Shri Kakodkar has been discovered in Rishikesh. May be some Congress people took it.

MR. CHAIRMAN: I will pass on to the next item.

PAPERS LAID ON THE TABLE

REPORT OF THE COMMISSION ON THE HILL AREAS OF ASSAM (1965-66)

THE DEPUTY MINISTER IN THE MINISTRY OF HOME AFFAIRS (SHRI P. S. NASKAR): Sir, I beg to lay on the Table a copy of the Report of the Commission on the Hill Areas of Assam (1965-66). [Placed in Library. See No. LT-5999/66.]

THE KERALA UNIVERSITY (AMENDMENT) ACT, 1966 (PRESIDENT'S ACT No. 3 OF 1966)

THE MINISTER OF EDUCATION (SHRI M. C. CHAGLA): Sir, I beg to lay on the Table, under sub-section (3) of section 3 of the Kerala State Legislature (Delegation of Powers) Act, 1965, a copy of the Kerala University (Amendment) Act, 1966 (President's Act No. 3 of 1966). [Placed in Library. See No. LT-5986/66.]

ANNUAL REPORT AND ACCOUNTS (1964-65) OF THE KERALA PREMO PIPE FACTORY LTD., TRIVANDRUM AND RELATED PAPERS

THE MINISTER OF INDUSTRY (SHRI D. SANJIVAYYA): Sir, I beg to lay on the Table, under sub-section (3) of section 619-A of the Companies Act, 1956, a copy each of the following papers:—

(i) Fourth Annual Report and Accounts of the Kerala Premo Pipe Factory Limited, Trivandrum, for the year 1964-65, together with the Auditor's Report on the Accounts.

(ii) Review by Government on the working of the Factory.

[Placed in Library. See No. LT-6046/66 for (i) & (ii).]

ANNUAL REPORT (1964-65) OF THE KHADI AND VILLAGE INDUSTRIES COMMISSION, BOMBAY

THE DEPUTY MINISTER IN THE MINISTRY OF COMMERCE (SHRI M. SHAFI QURESHI): Sir, I beg to lay on the Table a copy of the Annual Report of the Khadi and Village Industries Commission, Bombay, for the year 1964-65, under sub-section (3) of section 24 of the Khadi and Village Industries Commission Act, 1956. [Placed in Library. See No. LT-5898/66].

ANNUAL REPORT AND ACCOUNTS (1964-65) OF THE MINERALS AND METALS TRADING CORPORATION OF INDIA LTD., NEW DELHI AND RELATED PAPERS

SHRI M. SHAFI QURESHI: Sir, I also beg to lay on the Table a copy each of the following papers, under sub-section (1) of section 619-A of the Companies Act, 1956:—

(i) Second Annual Report and Accounts of the Minerals and Metals Trading Corporation of India Limited, New Delhi, for the year 1964-65, together with the Auditors' Report on the Accounts and the comments of the Comptroller and Auditor-General of India thereon.

(ii) Review by Government on the working of the Corporation.

[Placed in Library. See No. LT-5954/66 for (i) & (ii).]